

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) No(s). 24437-24444/2019

(Arising out of impugned judgment and order dated 30-04-2019 in SAD No. 94/2019 30-04-2019 in SAD No. 170/2019 30-04-2019 in SAD No. 171/2019 30-04-2019 in SAD No. 162/2019 30-04-2019 in SAD No. 116/2019 30-04-2019 in SAD No. 135/2019 30-04-2019 in SAD No. 136/2019 30-04-2019 in SAD No. 161/2019 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

TRILOKI NATH TIWARI & ORS.

Respondent(s)

(IA No. 104934/2020 - APPLICATION FOR PERMISSION
IA No. 104935/2020 - EXEMPTION FROM FILING O.T.
IA No. 151003/2019 - EXEMPTION FROM FILING O.T.)

Date : 22-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s) Mr. Anupam Lal Das, Sr. Adv.
Mr. Sarvesh Mehra, Adv.
Mr. Anirudh Singh, Adv.
Mr. Sumeet Sharma, Adv.
Mr. Sarthak Garg, Adv.
Mr. Vishal Gupta, AOR

UPON hearing the counsel the Court made the following

O R D E R

The petitioners pray for and are granted four weeks time to file rejoinder affidavit.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR